

Central Administrative Tribunal
Principal Bench: New Delhi

OA No.1477/95

New Delhi this the 7th day of January 1997.

Mr A.V.Haridasan, Vice Chairman (J)

Mr K.Muthukumar, Member (A)

Gurdip Singh
Son of Gobind Singh
R/o A-104 Laxmi Bai Nagar
New Delhi-110 023.

...Applicant.

(By advocate: Mr B.S.Mainee)

Versus

Union of India through

1. Secretary to the Government of India
Ministry of Defence
South Block, DHQ P.O.
New Delhi-110 011.

2. Director
Central Bureau of Investigation
Block No.4, 1st Floor
CGO Complex, Lodhi Road
New Delhi.

3. Mr Chandy Andrews
Commissioner for Departmental Inquiries
Central Vigilance Commission
Jamnagar House Hutments
Akbar Road, New Delhi.

4. Mr R.K.Saini
Dy. Supdt. of Police
CBI (Anti Corruption Branch)
Block No.4, CGO Complex
New Delhi - 110 003. ...Respondents.

(By advocate: Mr K.C.D.Gangwani)

O R D E R (Oral)

Hon'ble Mr A.V.Haridasan, Vice Chairman (J)

In this application filed under Section 19 of the Administrative Tribunals Act, the applicant has assailed order dated 30st August 1991 (Annexure A-1) by which disciplinary proceedings were initiated against the applicant. On various grounds stated in the application, the applicant prays that the impugned order may be quashed, that it may be directed that no disciplinary proceedings are

pending against the applicant, and the respondents be directed to pay to the applicant the pay and allowances for the post of Director during the period from 19th October 1992 to 4th March 1993 when he performed the officiating duties of the said post with all consequential benefits.

2. Respondents have filed a reply. By order dated 28.2.96, the respondents were directed to pass a final order in the disciplinary proceedings so that the applicant would be in a position to assail the order so passed. When the matter came up for hearing today, learned counsel for the respondents placed before us for our perusal an order dated 22nd July 1996 by which the disciplinary proceedings initiated against the applicant were dropped.

3. By passing the said order, the applicant has now become infructuous. As the prayer for pay and allowances for the post of Director for the period from 19th October 1992 to 4th March 1993 is not connected with the relief (i) in para 8 of the OA, the application is not being admitted in that regard. The applicant may agitate that issue separately if so advised. As the application has become infructuous since the prayer No.1 has already been granted to him by the respondents by deciding to drop the disciplinary proceedings, no further action in this regard is needed. Therefore, the application is closed as infructuous. No costs.



(K.Muthukumar)
Member (A)



(A.V.Haridasan)
Vice Chairman (J)

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